

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHAN-KARANAND): (a) Yes.

(b) The Expert Committee submitted their Report in November, 1978. The preliminary Project Report from M/s. I.D.P.L. was received in October, 1979. The same is under consideration.

(c) The main recommendations of the Committee are as under:

(1) For ensuring the utilisation of the Oil Fired Cornish Boiler it would be necessary to take up new lines of production such as transfusion solutions and injections.

(2) Suitable renovations would be required in the Factory to make it run on modern lines.

(3) Expansion of the existing testing facilities would be required to enable the Factory to meet the additional work load that would devolve on the laboratory consequent on the proposed expansion of the manufacturing activities.

(4) The Medical Stores Organisation should be converted into a Company.

In the Project Report it has been recommended that for the implementation of the above recommendations, the International Stores Section godown should be converted to a parenteral unit with its own service facilities.

(d) While the whole question of implementation of the report of the Expert Committee was under consideration, a proposal regarding phasing out the Medical Stores Organisation in the light of certain recommendations of a Sub-Committee of the Committee on Public Expenditure also came up. Pending a decision with regard to the latter, the action on the report of the Expert Committee has to be kept pending.

Contracts earmarked for SC/ST in Madras and Tuticorin Port Trust

600. SHRI K.B.S. MANI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) what are the Port Trusts which are under the direct control of Government of India (under shipping Ministry);

(b) what type of jobs/contracts are being given to the contractors and especially in Madras and Tuticorin is Port Trusts;

(c) whether any percentage of contracts are earmarked for Scheduled Castes and Scheduled Tribes, particularly in Madras and in Tuticorin Port Trusts; and

(d) if no percentage has been earmarked for Scheduled Tribe contractors whether there is any proposal to do so?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): (a) The Port Trusts under the control of this Ministry are for the ports of Calcutta, Bombay, Madras, Cochin, Visakhapatnam, Kandla, Mormugao, Paradip, New Mangalore & Tuticorin.

(b) All types of civil works, such as buildings, roads, marine structures, dredging; electricity works such as erection of transformers, laying of cables and mechanical works like supply and erection of wharf cranes etc. are given on contracts based on open and competitive tenders.

(c) No percentage of contracts are earmarked for Scheduled Castes and Scheduled Tribes at Madras and Tuticorin Ports. However, the Madras Port Trust has recently adopted a resolution for award on nomination of petty contracts of a minor repair nature, and costing upto Rs. 15,000 at the departmental estimated cost to Scheduled Castes/Scheduled Tribes contractors. It has further been resolved that Security deposit amount may be reduced by 50 per cent in respect of Scheduled Caste/Scheduled Tribe contractors

against the usual rate applicable to other contractors.

(d) No, Sir.

श्री राम विलास पासवान (हाजीपुर) :
नासिक के किसानों के आन्दो-
न के सम्बन्ध में मैंने एक एडजर्नमेंट
मोशन दिया था

MR. SPEAKER : I have admitted a
Calling Attention Motion regarding the
farmers' agitation going on in Nasik
and other parts of India, for the 24th.

श्री रामविलास पासवान : लेकिन मेरा
तो एडजर्नमेंट मोशन था । दूसरा मेरा
था बिहार में जो पंद्रह आदिवासियों
की हत्या कर दी गई है उसके सम्बन्ध
में

MR. SPEAKER: This is under consi-
deration. I will let you know, Please
sit down.

Now, papers to be laid on the Table.

12.00 hrs.

PAPER LAID ON THE TABLE

NOTIFICATION UNDER PASSPORT ACT, 1967.

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE
(SHRI R. V. SWAMINATHAN): On
behalf of Shri P. V. Narasimha Rao,

I beg to lay on the Table a copy of
the Passports (Second Amendment)
Rules, 1980 (Hindi and English versions)
published in Notification No. G.S.R.
559(E) in Gazette of India dated the
27th September 1980, under sub-section
(3) of section 24 of the Passports Act,
1967. [Placed in Library, See. No. LT
1325/80].

NOTIFICATIONS UNDER MERCHANT SHIPPING ACT, 1958, SEAMEN'S PROVI- DENT ACT, 1966 AND NATIONAL HIGH- WAYS ACT, 1956.

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI
MAGANBHAI BAROT): On behalf
of Shri Buta Singh,

I beg to lay on the Table:

(1) A copy each of the following
Notifications (Hindi and English ver-
sions) under sub-section (3) of section
458 of the Merchant Shipping Act,
1958:—

(i) The Merchant Shipping (Dock
Cargo (including Timber Cargo)
Rules, 1980 published in Notification
No. G.S.R. 943 in Gazette of India
dated the 13th September 1980.

(ii) The Merchant Shipping
(Form of Particulars of Certificates
and Employment) Rules, 1980 pub-
lished in Notification No. G.S.R. 970
in Gazette of India dated the 20th
Sept., 1980 [Placed in Library. See
No. LT-1326/80].

(2) A copy of the Seamen's Provi-
dent Fund (Amendment) Scheme,
1980 (Hindi and English versions)
published in Notification No. G.S.R.
881 in Gazette of India dated the
23rd August, 1980, under section 24
of the Seamen's Provident Fund Act,
1966. [Placed in Library. See No.
LT-1327/80].

(3) A copy of Notification No. S.O.
698(E) (Hindi and English versions)
published in Gazette of India dated
the 1st September, 1980 declaring the
six highways in North Eastern region,
mentioned in the notification to be
national highways, under section 10
of the National Highways Act, 1956.
[Placed in Library. See No. LT-
1328/80].

NOTIFICATIONS UNDER CENTRAL EX-
CISE RULES, 1944 CENTRAL EXCISE AND
SALT ACT, 1944, INCOME TAX ACT, 1961.
FINANCE ACT, 1961 AND CUSTOMS ACT,
1962.